

(4)

Per Tribunal

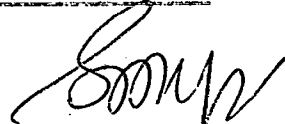
10/5/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list.

Fixed for final hearing on 9/9/93

Issue notices to the parties as per order dated _____

at Nagpur


Deputy Registrar

Notice issued to applicant & Respondents on dtd. 28.5.93.

3/6

Notice dtd. 28.5.93 served on R. No 223 on dt. 9.6.93 & Applicant MS

Per Tribunal

Dt: 9.9.1993

(Camp at Nagpur)

For want of time this matter is adjourned for final hearing during the week commencing from 11/9/1993.


Court Officer

Dated: 5/11/93.

Afflicant by Shri Pendharkar.
~~Heard by~~ Respondents by
Shri M. G. Bhargode.

Shri Pendharkar states that the annexure to the written Statement was served on him only yesterday and he wants to file a rejoinder.

May be listed in the week commencing from 9/11/93.

9-11-93
Order/Judgement despatched to Applicant/Respondent(s) on 7-12-93

586
7-12

N.K. Verma
(N.K. Verma)
MCA)


(M.S. Dethfande)
V.C.